

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.215
Appeal/2(AHM)2024

Proceedings under Section 252(3) r.w.248 of Co.Act,2013

IN THE MATTER OF:

Department of Income Tax
V/s

.....Applicant

Santkrupa Steel India Private Limited & Others

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv
For the Respondent : Ms. Rupa Sutar, Dy. ROC a.w Ms. Vipal Solanki, Adv

ORDER

RoC has filed Reply. Ld. Counsel for Income Tax Department submitted that they have not received the hard copy of report. Income Tax Department is directed to file two page note within one-week. Ld. Counsel for the Income Tax is not able to show proof of service upon respondent. She should appear in next hearing and show whether all other respondents are served with proof.

List for further consideration on 25.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)